

श्री एम. वेंकैया नायडु: सर, इस मामले पर सदन में बहस होनी चाहिए।

श्री सभापति: बहस होनी चाहिए मगर एक नियम के तहत, ऐसे ही नहीं। ...*(व्यवधान)*...
You have raised a point. Let there be a discussion on it appropriately. We will slot it.
We will start it in the procedures.

श्री थावर चन्द गहलोत: इस विषय पर नियमों के अंतर्गत ही बहस का अनुरोध किया गया है कि आप कुछ कहने के लिए हमें समय दें। ...*(व्यवधान)*... रक्षा मंत्री को माफी मांगनी चाहिए। ...*(व्यवधान)*...

SHRI M. VENAI AH NAIDU: The Defence Minister is present here. Let him reply.

SHRI RAVI SHANKAR PRASAD: Let him reply. ...*(Interruptions)*...

SHRI SITARAM YECHURY: These are two different things. Let the hon. Defence Minister tell us.

DR. V. MAITREYAN: Sir, he should hear us before he speaks.

SHRI SITARAM YECHURY: But he knows the difference. He knows what is Pakistani Army and those who are in Pakistani uniform. Let him reply. ...*(Interruptions)*...

SHRI JITENDRA SINGH: Sir, ...*(Interruptions)*... We want that the ...*(Interruptions)*... If this is not niped in the bud. ...*(Interruptions)*...

MR. CHAIRMAN: The House is adjourned till 1200 hours.

The House then adjourned at thirty-two minutes
past eleven of the clock.

The House re-assembled at 12.00 noon

WRITTEN ANSWERS TO STARRED QUESTIONS

Streamlining the Functioning of India

*42. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government was aware/had received any probable severe

weather forecast about Uttarakhand from India Meteorological Department (IMD);

(b) if so, why the Ministry did not take any action in consultation with State Government of Uttarakhand on this probable weather forecast and whether corrective action had been taken, it might have minimized the casualties; and

(c) whether Government proposes to streamline the functioning of National Disaster Management Authority, as in the recent Uttarakhand tragedy, NDMA was not able to tackle such climatic situation properly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) According to available information, IMD had issued general warnings for isolated heavy to very heavy rainfall/ thundershowers on 15th and 16th June 2013 in the State of Uttarakhand. Accordingly, the State Government issued advisories to all the concerned districts. Announcements were made by Police personnel stationed at Kedarnath, Rambada and Gauarikund alerting general public. The forecasts of IMD have been in public domain through their website at www.imd.gov.in.

(c) The primary responsibility for management of disaster rests with the State Government concerned. The institutional Mechanism put in place at the Centre, State and district levels helps State Governments to manage disasters in an effective manner. As per Disaster Management Act, 2005, the National Disaster Management Authority (NDMA) has the responsibility for laying down policies, plans and guidelines for disaster management for ensuring timely and effective response to disaster. Further the Government of India has set up a Task Force in December 2011 with an objective to examine and review the Disaster Management Act, 2005 and to suggest measures required to address the constraints and bottlenecks in course of the implementation of the Act. As NDMA has been constituted under the Act, provisions relating to its functioning were also looked into. The report of the Task Force is being examined.

Agreement with the US to protect interests of Indian professionals

*43. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Minister had recently visited the US with a view to protect